IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

xOxAxxNox
————————
RxAxxNox
Stamp No.42/91 . 198

OA 85/91

DATE OF DECISION 5-3-1991

Govind Anand Karvande , _____Petitioner

_____ - _____ Advocate for the Petitioner(s)

Versus

Divisional Engineer Phones(Rural) Respondent

C.T.O.Camp,Pune-1 and xxx xxxxxxx two others

_____ - _____ Advocate for the Respondent(s)

CORAM

⸱The Hon'ble Mr. M.Y.Priolkar,Member(A)

The Hon'ble Mr. T.Chandrasekhara Reddy,Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?

2. To be referred to the Reporter or not ?

3. Whether their Lordships wish to see the fair copy of the Judgement ?

4. Whether it needs to be circulated to other Benches of the Tribunal ?

(M.Y.PRIOLKAR)
Member(A)

Stamp No.42/91 (OA 85/91)

Govind Anand Karvande,
S/o. Shri Anand Karvande
residing at
Post Office:Junnar,
Dist. Pune.   .. Applicant

                            vs.

1. Shri V.S.Khatav,
    Divisional Engineer
    Phones(Rural),
    C.T.O.Camp,
    Pune - 1.

2. Vigilance Officer,
    Pune Telecom District,
    Pune - 2.

3. Union of India   .. Respondents

Coram: Hon'ble Member(A)Shri M.Y.Priolkar

        Hon'ble Member(J)Shri T.Chandrasekhara Reddy

ORAL JUDGMENT: Date: 5-3-1991
(Per M.Y.Priolkar,Member(A))

          The grievance of the applicant in this case

is that he had been placed under suspension while serving
                                vide
as Junior Telecom Officer by order dated 24-12-1990

by Divisional Engineer Phones(Rural),Pune-1. According

to the applicant the order of suspension says that

"a criminal offence is under trial". The applicant contends

that unless a chargesheet is filed, and it has not been

filed in this case, no order of suspension can be passed.
                            that
The reliefs asked for is the suspension order be quashed

and set aside and the applicant be reinstated to the same

post with all benefits.
                                    Today
2.   Although this case was posted for admission

hearing and the applicant had himself noted this date,

as seen from the margin of the case paper, he is not

present today nor has sent any communication praying for
                                    is based
an adjournment. The entire application rises on the

                                            ..2/-